IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

RP 41/94 (OA 464/93) Date of order: 12.12.94

Union of India & Others

Petitioners

V/s

Islamuddin & Others

Respondents

Mr. Manish Bhandari

Counsel for the petitioners

Mr. P.V. Calla

Counsel for the respondents.

CORAM

Hon'ble Mr. Justice D.L. Mehta, Vice Chairman.

Hon'ble Mr. O.P. Sharma, Member (Administrative)

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN

Heard the learned counsel for the parties. Mr. Manish
Bhandari submits that under the scheme, they cannot give
appointments or benefits to those persons who have submitted
and
false certificates on the basis of such false certificate,
succeeded in getting appointments. It is a matter which falls
within the discretion of the respondents that no leniency should
be shown to persons who have committed a crime. In fact, it
is advisable to take preventive measures, if false certificates
are being filed for claiming appointment. However, no Review
Petition can be entertained on this point. The Review Petition
is dismissed.

(O.P. SHARMA)

MEMBER(A)

D.L. MEHTA

VICE CHAIRMAN